

PETITIONER:
EAST INDIA TOBACCO CO.

Vs.

RESPONDENT:
STATE OF ANDHRA PRADESH

DATE OF JUDGMENT:
06/04/1962

BENCH:
AYYANGAR, N. RAJAGOPALA
BENCH:
AYYANGAR, N. RAJAGOPALA
AIYYAR, T.L. VENKATARAMA
SINHA, BHUVNESHWAR P.(CJ)
GAJENDRAGADKAR, P.B.
WANCHOO, K.N.

CITATION:
1962 AIR 1733 1963 SCR (1) 404
CITATOR INFO :

R	1964 SC 925	(44)
R	1964 SC1752	(26)
C	1967 SC1458	(23)
R	1968 SC 658	(8)
RF	1970 SC1133	(15, 39)
RF	1971 SC 870	(23)
RF	1972 SC 828	(20)
R	1972 SC 845	(14)
APL	1974 SC1111	(10)
MV	1975 SC1564	(65)
R	1976 SC 670	(24)
R	1979 SC 321	(5)
R	1980 SC 738	(10)
RF	1981 SC 463	(16)
F	1983 SC1283	(8)
R	1985 SC 679	(36)
RF	1989 SC 100	(31)
RF	1992 SC 999	(12)

ACT:
Sales Tax-Tobacco-Imposition of Tax on sale of Virginia Tobacco and exemption of country tobacco-Provision if discriminatory-Purchase which precedes sale for export if could be exempted from tax-Madras General Sales Tax Act, 1939 (Mad. 9 of 1939), as amended by the Madras General Sales Tax and the Madras Tobacco (Taxation of Sales and Registration) (Andhra Amendment) Act(Andhra XIV of 1955), ss. 5, 6-Constitution of India, Arts. 14, 286 (1) (b).

HEADNOTE:
The appellants firms were doing business in the export of Virginia tobacco. The usual course of that business was stated to be that appellants first entered into contracts with their customers abroad for the sale of tobacco. and thereafter they purchased the requisite quantities of goods locally and then exported them to foreign purchasers in performance of their contracts. Section 5 of the Madras General Sales Tax Act, 1939, was amended by the Andhra State Legislature when the Andhra State came into existence by the

Amending Act XIV Of 1955. As a result of this enactment to sales of country tobacco were exempted ; while sale of Virginia tobacco were liable to be taxed. The appellants were called upon to produce their account books relating to their business in tobacco for the purpose of assessing sales tax. The appellants filed Petitions under Art. 226 of the Constitution challenging the constitutionality of the Amending Act, XIV of 1955, on

405

the grounds inter alia that in taxing sales of Virginia tobacco and exempting from tax sales of other tobacco, the Act was discriminatory, as obnoxious to Art. 14, and besides that having regard to their course of business, any tax levied on their sales was in contravention of Art. 286 (1) (b) as amounting to a tax on sales "in the course of export" of tobacco. The High Court dismissed the petition holding that the impugned Act did not infringe any constitutional provision, but granted certificate under Art. 133 of the Constitution to appeal to the Supreme Court.

Held, that it is for the person who assails a legislation as discriminatory to establish that it is not based on a valid classification and this burden is all the heavier when the legislation under attack is a taxing statute.

Though taxation laws must pass the test of Art. 14 of the Constitution, in deciding whether such a law is discriminatory or not, it is necessary to bear in mind that the State has a wide discretion in selecting the persons or objects it will tax, and that the statute is not open to attack on the mere ground that it taxes some persons or objects and not others, It is only when within the range of its selection, the law operates unequally, and this cannot be justified on the basis of a valid classification, that there would be a violation of Arts. 14.

The Madras General Sales Tax (Andhra Amendment) Act, 1955, which taxed sales of Virginia Tobacco but exempted sales of 'Nattu' or country tobacco could not be said to be discriminatory and was not obnoxious to Art, 14.

Virginia tobacco has features which distinguishes it from country tobacco and can be treated as a class in itself. It was therefore within the power of the State to impose tax on the sales of Virginia tobacco while exempting sales of country tobacco.

It is only the sale under which the export is made that is protected by Art. 286 (1) (b) ; a purchase which precedes such a sale does not fall within its purview though made for the purpose of or with a view to effect an export.

K. T. Moopil Nair v. State of Area [1961] 2 S.C.R. 77 Budhan Choudhry v. State of Bihar. [1955] 1 S. C. R. 1045, Sri Ram Krishna Dalmia v. Shri Justice S R. Tendolkar, [1959] S. C. R 2 70, Maddan v. Kentucky, [1940] 309 U. S. 83 : 34 L. Ed. 590, C. Heisler v. Thomas Colliary Co. 250 U.S. 345 : 67 L. Ed. 237, State of Travancore Cochin v. Bombay Co. Ltd.

406

[1952] S. C. R. 11 12, State of Travancore Cochin v. Shamugha Vilas Cashew Nut Factory. [1954] S. C. R. 53, State of Madras v. Ourivish Neidue & Co., A. 1. R 1956 S. C. 158 and State of facture Co., A. I. Mysore v. Mysore Spinning

JUDGMENT:

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CIVIL APPELLATE JURISDICTION : Civil Appeals Nos. 290 & 291 of 1961.

Appeals from the judgment and order dated September 25,

1957, of the Andhra Pradesh High Court, in writ Petitions No. 1172 of 1956 of 1957.

A.S. R. Chari and K. R. Choudhri, for the Appellants.

A. V. Vishwanatha Sastri, T. V. B. Tatachary, P. D. Menon, for the respondent.

1962. April 6. The Judgment of the Court was delivered by VENKATARAMA AIYAR, J.-Those are appeals against the judgment of the High Court of Andhra Pradesh in petitions Nos. 11 72 of 1956 and 56 of 1957 filed under Art. 226 of the Constitution questioning the validity of the Andhra Act XIV of 1955 insofar as it imposes a tax on the sale of Virginia tobacco. The appellants are firms doing business in the export of tobacco. The usual course of that business is stated to be that they first enter into contracts with their customers abroad for the sale of tobacco, that thereafter they purchase the requisite quantities of goods locally and then export them to the foreign purchasers in performance of their contracts. Prior to October 1, 1953, the area wherein the appellants carried on business formed part of the State of Madras, and on that date the State of Andhra was constituted, and the area in question fell within that State. The law relating to sales tax in force in that area it; the Madras General Sales Tax Act, TX of 1939. Section 407

5 of this Act provides for exemption of tax on sales of goods specified therein and a. 6 confers on the State Government power to exempt the tax payable on the sale of any specified class of goods or by any specified class of persons. In exercise of the powers conferred by a. 6 the Government of Madras issued on March 31, 1953, a notification No. 144 exempting the sales of unmanufactured tobacco from sales tax. After the Andhra State came into existence, the Legislature of that State enacted Act XIV of 1955 hereinafter referred to as "the Amendment Act" whereby it amended s. 5 of the Madras General Sales Tax Act by adding as item (viii) the following :-

"(viii) raw tobacco (except country variety thereof whether cured or uncured, shall be liable to tax under Section 3, Sub Section 1 only at the point of the first purchase effected in the State of Andhra by a dealer who is not exempt from taxation under Section 3, Sub Section 3 but at the rate of seven and half pies for every rupee on his turnover.

Explanation :-For the purpose of this item, country variety of tobacco means variety of tobacco other than Virginia and other similar varieties of tobacco".

As a result of this enactment exemption from tax was limited to sales of what is known as country tobacco (Nattu tobacco) and so far as sales of Virginia tobacco are concerned, they became liable to be taxed. Pursuant to the Amendment Act, the Andhra Government issued on November 4, 1955, a notification No. 711 cancelling the earlier notification No. 144 dated March 31, 1953.

Acting under the provisions of the Amendment Act, the Additional Commercial Tax Officer, Guntur, issued notices to the appellants to 'produce

108

the account books relating to their business in tobacco for the purpose of assessing sales tax. To this the appellants replied by filing petitions under Art. 226 of the Constitution in the High Court of Andhra Pradesh challenging the constitutionality of the Amendment Act on the grounds inter alia that in taxing sales of Virginia tobacco and

exempting from tax sales of other tobacco, the Act was discriminatory, and that in consequence it was obnoxious to Art. 14 of the Constitution and that further it was in contravention of Art. 286 (1) (b) as it was really a tax on sales in the course of export of tobacco. They accordingly prayed that a mandamus might be issued directing the respondents to forbear from making an assessment on the sales of tobacco. The learned Judges disagreed with these contentions and dismissed the petitions, holding that the impugned Act did not infringe any constitutional provisions, but granted certificates under Art. 133 of the Constitution. That is how these appeals come before us.

On the arguments addressed to us, two questions arise for our determination :

(1) Is the impugned Act repugnant to Art. 14 for the reason that it singles out Virginia tobacco for taxation ?

(2) Is the impugned legislation in contravention of Art. 286 (1) (b) as imposing a tax on sales in the course of export ?

(1) On the first question the contention of the appellants may be thus stated. All laws must satisfy the requirements of Art. 14. Taxation laws are no exception to it. In imposing a tax on the sales of Virginia tobacco and not on other kinds of tobacco the impugned Act is on the face of it discriminatory. It is therefore obnoxious to Art. 14 and is void,

409

It is not in dispute that taxation laws must, also pass the test of Art. 14. That has been laid down recently by this Court in *Moopil Nair v. The State of Kerala* (1). But in deciding whether a taxation law is discriminatory or not it is necessary to bear in mind that the State has a wide discretion in selecting the persons or objects it will tax, and that a statute is not open to attack on the ground that it taxes some persons or objects and not others. It is only when within the range of its selection, the law operates unequally, and that cannot be justified on the basis of any valid classification, that it would be violative of Art. 14. The following statement of the law in *Willis* on "Constitutional Law" page 587, would correctly represent the position with reference to taxing statutes under our Constitution :-

"A State does not have to tax everything in order to tax something. It is allowed to pick and choose districts, objects, persons, methods and even rates for taxation if it does so reasonably..... The Supreme Court has been practical and has permitted a very wide latitude in classification for taxation".

In the light of these principles, we may now proceed to discuss whether the impugned Act is repugnant to Art. 14 of the Constitution. The point for consideration is whether there is in fact a real distinction between Virginia tobacco and other tobacco called country tobacco 'Nattu tobacco'. If there is, then the Act is valid, if not it must be held to be unconstitutional. The finding of learned Judges on this point is as follows :-

" Broadly, there are two types, Virginia and Nattu, differing in taste, light, colour and texture..... There are obvious

(1) [1961] 2 S C. R. 77,

410

differences between the two categories of to-

bacco, in the nomenclature used, in the process of growing, curing and grading, in the market facilities foreign and inland, in the price and in the variety of uses to which they are put and also the class of customers that take to them."

Thus it will be seen that Virginia tobacco has features which distinguish it from country tobacco, and can be treated as a class in itself. It will therefore be within the power of the State to impose a tax on the sales of Virginia tobacco while exempting the country tobacco.

It argued for the appellants that to repel the charge of discrimination in taxing only Virginia tobacco, and not the country tobacco, it is not sufficient merely to show that there are differences between the two varieties, but that it must further be shown, as held in *Budhan Choudhry v. The State of Bihar* (1) and *Shri Ram Krishna Dalmia v. Shri Justice S. B. Tendolkar* (2), that the differential has reasonable relation to the object of the legislation. The differences between the Virginia tobacco and the country tobacco, as found by the learned Judge, are not, it is argued, germane to the levy of sales tax, and so there is no valid classification. We are unable to agree with this contention. If a State can validly pick and choose one commodity for taxation and that is not open to attack under Art. 14, the same result must follow when the State picks out one category of goods and subjects it to taxation.

It should, in this connection, be remembered that under the law it is for the person who assails a legislation a discriminatory one to establish that it is not based on a valid classification and it is well settled that this burden is all the heavier when

(1) [1955] 1. S.C.R. 104S.

(2) [1959] S. C.R. 279.

411

the legislation under attack is a taxing statute. "In taxation even more than in other fields" it was observed by the Supreme Court of United States in *Madden v. Kentucky* (1) "Legislatures possess the greatest freedom in classification. The burden is; on the one attacking the legislative arrangement to negative every conceivable basis which might support it". How wide the powers of the Legislature are in classifying objects for purposes of taxation will be seen from the following resume of the law given by *Rottschaefer*, in his "Constitutional Law" p. 668 :-

"The Federal Supreme Court has seldom any classification made in connection with the levying of property taxes. It has sustained the levy of a heavier burden of taxation upon motor vehicles using the public high ways than that levied upon other forms of property, and the imposition of a heavier tax upon oil than upon other property. The equal protection clause does not prohibit the levy of a tax on ores which is not imposed upon similar interests in quarries, forests and other forms of wasting asset, nor even the imposition of a tax upon anthracite that is not levied upon bituminous coal. A statute providing for the assessment of one type of intangible at its actual value while other intangibles are assessed at their face value does not deny equal protection even when both are subject to the same rate of tax. The decision of the Supreme Court in this field have permitted a

State legislature to exercise an extremely wide discretion in classifying property for tax purposes so long as it refrained from clear and hostile discrimination against particular persons or classes".

A decision near to the present case on the facts is C. Heisler v. Thomas Colliery Company (2).

(1) (1940) 309 US 83; 84 L. Ed. 590. (2) 260 US 245; 67 L. Ed 237.

412

There the question was whether a law imposing a tax on Anthracite coal and not upon bituminous coal was unconstitutional as violating the equal protection of laws guaranteed by the 14th Amendment to the Federal Constitution. In upholding the validity of the law, Justice Mckenna observed as follows:-

"The fact of competition may be accepted. Both coals, being compositions of carbon are of course capable of combustion and may be used as fuels but under different conditions and manifestations and the difference determines a choice between them as fuels. By disregarding that difference and the greater ones which exist and by dwelling on competition alone, it is easy to erect an argument of strength against the taxation of one and not of the other. But this may not be done. The differences between them are a just basis for their different classification; and the differences are great and important. They differ even as fuels. they differ fundamentally in other particulars. Anthracite coal has no substantial use beyond a fuel; bituminous coal has other uses. Products of utility are obtained from it. The fact is not denied and the products are enumerated that the extent of their use. They are therefore incentives to industries that the State in natural policy might well hesitate to obstruct or burden and to yield to the policy or consider it is well within the concession or the power of the State expressed in the cases we have cited. The distinction in the treatment of the respective coals being within the power conceded by the cases to the State it has logical and legal justification and is necessarily, not unreasonable or arbitrary".

In our Judgment the differences which exist between the Virginia and "Nattu country tobacco,

413

as found by the learned Judge, @, are materials on which the State could treat Virginia tobacco as forming a class by itself for purpose of taxation, and the impugned legislation must be held to be not obnoxious to Art. 14 of the Constitution.

(2) It is next argued that the Amendment Act is ultra vires because in reality it imposes a tax on sales in the course of export and that is hit by Art. 286 (1) (b). The course of business followed by the appellants has already been set out. It may be assumed for the purpose of the present discussion that the purchases made by the appellants on which the tax is sought to be imposed were made for the purpose of executing specific orders which they had received from their foreign customers. The question is whether even

so the sales in question took place in the course of export for the purpose of Art. 286 (1) (b). In support of their contention that they did, the appellants rely on the following observations in State of Travancore-Cochin v. The Bombay Co. Ltd. (1):-

"A sale by export thus involves a series of integrated activities commencing from the agreement of sale with a foreign buyer and ending with the delivery of the goods to a common carrier for transport out of the country by land or sea. Such a sale cannot be dissociated from the export without which it cannot be effectuated, and the sale and resultant export forms parts of a single transaction. Of these two integrated activities, which together constitute an export sale, whichever first occurs can well be regarded as taking place in the course of the other".

Now the contention is that the agreement entered into with the foreign purchasers for Bale of the Virginia tobacco, the purchase of the same

(1) [1952] S. C. R. 1112, 1118.

414

locally by the appellants for performing the contract and their subsequent export to the foreign purchasers must all be held to form one integrated transaction of sale in the course of export.

Now the observations quoted above were made in refutation of the contention that the expression "sale in the course of export or import" meant only a sale which takes place while the goods are actually in movement, in the course of export or import, as for example, when shipping documents are endorsed and delivered when the goods are in transit. This Court, held that this was too narrow an interpretation to put on the words in question and that a sale which actually occasions the export or import would fall within Art. 286 (1) (b). The question whether sales which precede export are sales in the course of export within Art. 286 (1) (b) arose directly for decision in State of Travancore-Cochin v. Shanmuga Vilas Cashew Nu Factory (1) and it was held that they were not Explaining in the course of the judgment, the true scope of the observations in State of Travancore Cochin's case (2) quoted above, Patanjali Sastri, C.I observed :-.

"The phrase 'integrated activities' was used in the previous decision to denote that 'such a sale' (i. e., a sale which occasions the export) 'cannot be dissociated from the export without which it cannot be effectuated, an the sale and the resultant export from para of a single transaction'. It is in that send that the two activities-the sale and the export-were said to be integrated. A purchase for the purpose of export like production or manufacture for export, is only an a preparatory to export and cannot, in our opinion, be regarded as an act done ,in the court

(1) [1954] S.C.R. 53.

(2) [1952] S. C. R. 1112, 1118.

415

of the export of the goods out of the territory of India', and more than the other two activities can be so regarded."

We may refer to two other decisions of this Court where this question has been considered. In *The State of Madras v. Guriviah Naidue & Co. Ltd.*(1), the facts were that an assessee secured orders for the supply of untanned hides and skins from London purchasers and then, he purchased them locally in order to implement those orders and exported them, and the question was whether a tax on those purchases was hit by Art. 286(1)(b). In holding that it was not, this Court observed:-

"Such purchases were, it is true, for the purpose of export but such purchases did not themselves occasion the export and consequently did not fall within the exemption of Art. 286(1)(b) of the Constitution as held by this Court in *The State of Travancore-Cochin v. The Bombay Company LL.* ([1952] S.C.R. 1112). Nor did such purchases in the State by the exporter for the purpose of export come within the ambit of Art. 286(1) (b), as held by the decision of the majority in *The State of Travancore Cochin v. Shanmuga Vilas Cashew Nut Factory* ((1954] S.C.R. 53)."

The point came up again for consideration before this Court in *The State of Mysore v. Mysore Spinning & Manufacturing Co.* (2) and it was held following the decision cited above that Art.286((1)(b) could be invoked only in respect of the sale which occasions the export, and not of any sales precedent to it.

On these authorities the law must be taken to be well settled that it is only the sale under which the export is made that is protected by Art.. 286 (1)(b), and that a purchase which precedes such a

(1) A.I.R. 1956 S.C. 158. (2) A.I.R. 1958 S.C. 1002, 1005.
416

sale does not fall within its purview though it is made for the purpose of, or with a view to export. The impugned legislation must accordingly be held not to contravene Art. 286(1)(b).

In the result both the contentions urged by the appellants fail and the appeals must be dismissed with costs, one hearing fee.

Appeals dismissed.